

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/TD/2018

Subject : Application for grant of licence for inter-State trading in electricity

Date of Hearing : 6.3.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S.Jha, Member

Petitioner : NTPC Limited

Parties present : Ms. Poorva Saigal, Advocate, NTPC
Ms. Ranjitha Ramachandran, Advocate, NTPC
Shri A.S.Pandey, NTPC
Shri I.Uppal, NTPC

Record of Proceeding

Learned counsel for the Petitioner submitted that the present petition has been filed under Section 15 (1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for grant of inter-State trading licence for Category-I. Learned counsel for the Petitioner further submitted that it has complied with all the provisions of the Trading Licence Regulations and requested for grant of inter-State trading licence.

2. After hearing the learned counsel for the Petitioner, the Commission observed that as per the audited balance sheet dated 30.6.2018, the Petitioner is not fulfilling current and liquidity ratio in terms of Regulation 3 (3) (b) of Trading Licence Regulations. In response, learned counsel for the Petitioner sought time to clarify the position.

3. The Commission directed the Petitioner to file on affidavit by 22.3.2019, the status of current and liquidity ratio.

4. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)